## GOVERNMENT OF INDIA LAW AND JUSTICE LOK SABHA

UNSTARRED QUESTION NO:2739
ANSWERED ON:28.07.2014
SETTING UP OF LOK ADALATS
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## Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Government proposes to set up Lok Adalats/Block Level Courts under Village Court Act, 2008 to dispose of the pending court cases in all over the country;
- (b) if so, the details thereof and if not, the reasons therefor;
- (c) whether the number of pending cases has dropped during the last three years after setting up of such Adapts;
- (d) if so, the details thereof, State-wise and year-wise
- (e) whether the Government proposes to open more such courts and to make it mandatory for all States to conduct Lok Adalats at least once in a month; and
- (f) if so, the details thereof and if not, the reasons therefor?

## **Answer**

MINISTER OF LAW AND JUSTICE & COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI RAVI SHANKAR PRASAD)

- (a): There is no law with the tittle `Village Court Act, 2008`. Presumably, the Hon`ble Members of the Parliament are referring to the Gram Nyayalayas Act, 2008. The aforesaid Act does not contemplate setting up of Lok Adalats to dispose of pending court cases in the country.
- (b), (c), (d), (e) & (f): Do not arise